

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.269/2004

2

this the 4th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

Shri S.M.A.Naqvi,
S/o Late Shri S.A.K.Naqvi,
working as Supervisor,
External Services Division
All India Radio, New Delhi
R/o DII 61, Kaka Nagar,
New Delhi.
(By advocate: Shri S.Y.Khan)

Vs

Union of India, through

1. Secretary,
Ministry of Information & Broadcasting,
Shastry Bhawan, New Delhi.
2. Chief Executive Officer/Director General
All India Radio, Akashvani Bhawan,
Sansad Marg, New Delhi.
3. Director,
External Services Division,
All India Radio,
Broadcasting House, Sansad Marg,
New Delhi.

... Respondents.

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The grievance of the applicant in few words is that he has completed 24 years of regular service but has been denied the Second Assured Career Progression Scheme benefits. In this regard, he has already submitted a representation dated 30.10.2003 addressed to the Chief Executive Officer, Prasar Bharti, copy of which is at annexure A-3. Once the representation is pending, we direct that the respondent no.2 should consider the same and pass an appropriate speaking order within four months from the date of receipt of a certified copy of the order.

VS Ag

(3)

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and communicate to the applicant.

2. --- With these observations, OA is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/